

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 03. 11. 2003.

Heard Mr. Trilochan Rath, learned counsel for the Applicant and Mr. J. K. Nayak, learned additional standing counsel appearing for the Respondents.

By filing a memo dt. 03. 11. 2003, the learned counsel for the Applicant has submitted that the Respondents No. 3 has passed an order dt. 16.01.01, imposing punishment of stoppage one increment for a period of three years against which the Applicant has preferred an appeal which is still pending. In view of the above, the Applicant seeks Permission of the Court to withdraw this case, with liberty to file a fresh O.A.

In the aforesaid premises, Permission is granted to withdraw this O.A. with liberty to file a fresh O.A. and

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Free copies of final
order dt. 3.11.03 issued
to counsel for
both sides.

DS
7/11/03

BA
7/11/03
S.O.C.

Accordingly, this OA is
disposed of as withdrawn.

Vice-Chairman (Jud.)

Member (Jud.)